FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHARANAM INFRAPROJECT AND TRADING LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	SHARANAM INFRAPROJECT AND TRADING LIMITED
2	Date of incorporation of corporate debtor	05/02/1992
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L45201GJ1992PLC093662
5	Address of the registered office and principal office (if any) of corporate debtor and Address at which the books of account are to be maintained:	Shop-412,4th Floor, Dev Arcade, Naranpura Rly.Crossing Road, Navinpark Society, Naranpura, Naranpura Vistar, Ahmedabad, Ahmadabad City, Gujarat,India, 380013
6	Insolvency commencement date in respect of corporate debtor	07/10/2026 (Order uploaded on NCLT Website on 08/10/2026)
7	Estimated date of closure of insolvency resolution process	05/04/2027
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Amrish N. Gandhi IBBI Reg. No.: IBBI/IPA-002/IP-N00670/2018-2019/12036
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 504, Shivalik Abaise, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat – 380015. Email Id - amrishgandhi72@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 504, Shivalik Abaise, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat – 380015. Process Email Id: cirp.sharanaminfra@gmail.com
11	Last date for submission of claims	21-10-2026 (14 days from the receipt of the order dated 07/10/2026)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es)	Not applicable, as per information available with Interim Resolution Professional
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in cirp.sharanaminfra@gmail.com (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the SHARANAM INFRAPROJECT AND TRADING LIMITED on 07/10/2026 (Order uploaded on NCLT Website on 08/10/2026).

The creditors of SHARANAM INFRAPROJECT AND TRADING LIMITED are hereby called upon to submit their claims with proof on or before 21-10-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

AMRISH GANDHI ★ IBBI/IPA-002/IP-N00670/2018-19/12036 ★ INSOLVENCY PROFESSIONAL

Amrish N. Gandhi
Interim Resolution Professional
SHARANAM INFRAPROJECT AND TRADING LIMITED
IBBI Reg. No: IBBI/IPA-002/IP-N00670/2018-2019/12036
Validity of AFA: 31-12-2026
Email for Correspondence - cirp.sharanaminfra@gmail.com

Date: 10-10-2026
Place: Ahmedabad

ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. (ACRE)
CIN : U65993DL2002PLC115769
Regd. Office : 14th Floor, EROS Corporate Tower, Nehru Place, New Delhi-110019
E-mail : acre.arc@acreindia.in, Website : www.acreindia.in
Corporate Office : Unit No. 502, C Wing, ONE BKC, Plot No. C – 66, G – Block, Bandra Kurla Complex, Mumbai – 400051. Tel : 022 68643101

POSSESSION NOTICE
(for immovable property)

Whereas,

The Authorized Officer of **SAMMAAN CAPITAL LIMITED** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **10.10.2018** calling upon the Borrowers **SAJAN GAJANAN PATIL ALIAS SAJAN G. PATIL and SHWETALI SAJAN PATIL** to repay the amount mentioned in the Notice being **Rs. 19,63,240/- (Rupees Nineteen Lakhs Sixty Three Thousand Two Hundred Forty Only)** against Loan Account No. **S004XII** (Earlier Loan Account no. **HHLLOW00220983** of **IHFL)** as on **09.10.2018** and interest thereon within 60 days from the date of receipt of the said Notice. Earlier the **IHFL** has assigned all its rights, title and interest of the above loan account in favor of **Indiabulls Asset Reconstruction Company Ltd. as Trustee of Indiabulls ARC–XII, Trust** by way of an Assignment Agreement dated **31.12.2019.** Further the **Indiabulls Asset Reconstruction Company Ltd. as Trustee of Indiabulls ARC–XII, Trust** has assigned all its rights, title and interest of the above loan account in favor of **Assets Care & Reconstruction Enterprise Ltd. ("ACRE")** by way of an Assignment Agreement dated **26.04.2021** read with Rectification Agreement dated **26.08.2021** and Loan Account which has been renumbered as Loan Account No. **S004XII** in books of **ACRE**

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **07.10.2026.**

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Assets Care & Reconstruction Enterprise Ltd.** for an amount of **Rs. 19,63,240/- (Rupees Nineteen Lakhs Sixty Three Thousand Two Hundred Forty Only)** as on **09.10.2018** and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY (IES)

THE RESIDENTIAL PREMISES BEARING FLAT NO. H1-304, ADMEASURING 75.47 SQ. MTRS. BUILT UP AREA, SITUATED ON 3RD FLOOR, IN EAST DIRECTION, IN TOWER-H1, OF "DOVE DECK", RESIDENTIAL SCHEME ALONGWITH PROPORTIONATE SHARE OF 27.26 SQ. MTRS., IN PLOT NO. – 4A BEARING R.S. NO. – 11/PAIKI 1, VILLAGE- SAYAJIPURA, TALUK & DISTRICT– VADODARA-390019, GUJARAT AND IS BOUNDED AS FOLLOWS:

EAST : COMMON SPACE WEST : FLAT NO. H1-301

NORTH : FLAT NO. H1-303 SOUTH :TOWER H2

Sd/-
Authorised Officer
Assets Care & Reconstruction Enterprise Ltd.
(102-TRUST)

Date : 07.10.2026
Place: VADODARA

For any grievance you may contact **Mr. Mohd Shariq Malik**, Grievance Redressal Officer, Phone No. 011-66115609, Email: **complaint@acreindia.in**. The detailed policy on Grievance Redressal Mechanism within the organisation can be accessed at **https://www.acreindia.in/compliance**.

VASTU HOUSING FINANCE CORPORATION LTD
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.
CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount metioned as below and interest thereon, costs etc.

S N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Vipulbhai Meghjibhai Panaliya (Borrower), Kailasben Vipulbhai Panaliya (Co Borrower) HL0000000156851	27/Jul/26 Rs.1716284/- as on 27/Jul/26	All that part and parcel of the Immovable property situated at, Flat No.: 601, on 6th Floor, Built-Up admeasuring area 422 Sq.feet i.e. 39.21 Sq.mtrs. Carpet admeasuring area 361 sq. feet i.e. 33.56 sq.mtrs., along with Wash adm. area 1.69 Sq.mtrs, along with undivided proportionate share in land 11.11 Sq.mtrs., of Building No.F, of the said building known as " Ashirvad Heights ", Constructed on land situated at R.S No. 582-1, Block No. 1072 paiki 1, T.P. Scheme No.66(Kosad-Variyav), F.P. No.327 its adm. area 7168 Sq.mtrs, of Moje/Village: Kosad, Sub District: Surat-City (Adajan), District: Surat, State: Gujarat- 394107 Boundaries as follows: North – Adj.Block No.1071 paiki 1 Road, South – Adj. Block No.1071 paiki 1, East – Adj. Block No.1071 West – Adj. Road	Symbolic Possession Taken 07/10/2026
2	Manish Kanjibhai Maru (Borrower), Gitaben Manishkumar Maru (Co Borrower) HL0000000144415	22/Jul/26 Rs.1609301/- as on 16/Jul/26	All that part and parcel of the Immovable property situated at, Flat No.:704, on 7th Floor, Built-Up admeasuring area 422 Sq.feet i.e. 39.21 Sq.mtrs. Carpet admeasuring area 361 sq. feet i.e. 33.54 sq.mtrs., along with Wash adm. area 1.69 Sq.mtrs, along with undivided proportionate share in land 11.11 Sq.mtrs., of Building No.H, of the said building known as " Ashirvad Heights Constructed on land situated at R.S No. 582-1, Block No. 1072 paiki 1, T.P. Scheme No.66(Kosad- Variyav), F.P. No.327 its adm. area 7168 Sq.mtrs, of Moje village: Kosad, Sub District: Surat-City (Adajan), District: Surat, State: Gujarat Boundaries as follows: North – Adj.Block No.1071 paiki 1 Road, South – Adj. Block No.1071 paiki 1 East – Adj. Block No.1071 paiki 1 West – Adj. Road	Symbolic Possession Taken 07/10/2026
3	Amarjit Yadav (Borrower), Shobha .(Co Borrower), Kesh Nath Yadav (Guarantor) HL0000000227383	16/Jul/26 Rs.1072805/- as on 16/Jul/26	All that part and parcel of the Immovable property situated at, All that piece and parcel of immovable property bearing Plot No. 63 and its City Survey Nondh No. NA179/63, admeasuring 40.15 Sq. Mtrs., along with 6.49 Sq. Mtrs. undivided share of COP and 16.09 Sq. Mtrs. undivided share of Road, total admeasuring 62.73 Sq. Mtrs., situated in Saideep Residency, at R.S. No. 179, Old R.S. No. 56 and City Survey No. NA179, Moje Village Dadhal, Taluka Ankleshwar, District Bharuch-393001 Boundaries as follows: North – Adjacent Plot No. 62 (C.S. No. NA179/62) South – Adjacent Plot No. 64 (C.S. No. NA179/64) East – Adjacent Plot No. 54 (C.S. No. NA179/54) West – Adjacent Internal Road	Symbolic Possession Taken 07/10/2026
4	Manubhai Dayabhai Bharvad (Borrower), Labhuben Manubhai Bharvad (Co Borrower) LP0000000093782	22/Jul/26 Rs.1194965/- as on 16/Jul/26	All that part and parcel of the Immovable property situated at, Immovable Property of land admeasuring 446.25 sq.mt. paiki Western side part land admeasuring 223.12 sq mt. as per Ajitgadh Gram Panchayat Account From No:-8 and Panchayat Account Form no:-4 House no:-484 Situated at Old Gamtal land of Village Ajitgadh, Ta:Halvad, Dist:Morbi Within the Panchayat limits of Ajitgadh Gram Panchayat and belonging to Labhuben Manubhai Bharvad.363330 Boundaries as follows: North – This Side Road South – This Side Property of Bhavanbhai Devshibhai East – This side remaining land of this plot West – This side Road of Vada	Symbolic Possession Taken 08/10/2026
5	Ashokkumar Bhulabhai Rathod (Borrower), Hemlataben A Rathod (Co Borrower) LP0000000097987	16/Jul/26 Rs.1585011/- as on 16/Jul/26	All that part and parcel of the Immovable property situated at, Property No.1086 Old Property No.1013 admeasuring 2000 sq.feets i.e. 185.8 sq.mtr. Land Construction 20.90 sq.mtrs. of Village Gamtal Moje/ VillagerShekhpur, Sub Di. Ta. Mahuva, Di. Surat, Gujarat, 394250 Boundaries as follows: North – Open Space South – Open Space East – Open Space West – Open Space	Symbolic Possession Taken 07/10/2026

Date : 10.10.2026
Place : Surat, Morbi, Bharuch

Authorised officer
Vastu Housing Finance Corporation Ltd

केनरा बैंक Canara Bank — Syndicate

CANARA BANK - BHARUCH BRANCH
Blue Chip Complex, Sewashram Road, Bharuch (Gujarat) - 392 001. M-9427314785

POSSESSION NOTICE
(For Immovable Property)
[Appendix IV under the Act - Rule 8(1)]

Whereas, The undersigned being the Authorized Officer of the **Canara Bank Bharuch Branch,** under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a **Demand Notice dated 02.04.2026** calling upon the Borrower **Mr. BHARGAVBHAI M MISTRY** to Repay the amount mentioned in the Notice, being **Rs. 3,11,147.07 (Rs. Three Lac Eleven Thousand One Hundred Forty- Seven and Seven paisa only) as on 02.04.2026** plus Interest and other charges Thereon within 60 days from the date of receipt of the said notice.

The borrower and Proprietor having failed to repay the amount, notice is hereby given to the borrower, Proprietor and the public in general, that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under section 13 (4) of the said Act, read with Rule 8 & 9 of the Security Interest Enforcement Rules, 2002, on this **8th day of October of the year 2026**.

The borrower in particular, and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Canara Bank** for an amount of being **Rs. 3,11,147.07 (Rs. Three Lac Eleven Thousand One Hundred Forty- Seven and Seven paisa only)** as on 02.04.2026 plus Interest and other charges Thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

The property bearing office no. S-212 (Third Floor) northen side part (on plot no. 05 & 6 paiki) adm. 27.00 sq.mtrs R.S. No. 49/1 paiki situated among "Dhanshri Complex" of Village Nandlav, Tehsil and District-Bharuch. Cersai ID-400013747069. Bounded as: North: Art of Living Hall, South: Office 213, East: Office 217, West: Complex Parking.

Date: 08.10.2026
Place: Bharuch

Authorised Officer
Canara Bank

AAVAS FINANCIERS LIMITED
(CIN:L65922RJ2011PLCO34297) **Regd. & Corp. Office: 201-202, 2nd Floor, South End Square, Mansarovar Industrial Area, Jaipur. 302020**

SAPNE AAPKE SAATH HAMAARA

Demand Notice Under Section 13(2) of Securitisation Act of 2002

As the Loan Account Became NPA therefore The Authorised Officer (AO) Under section 13 (2) Of Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act 2002 had issued 60 day demand notice to the borrower as given in the table. According to the Notice if the Borrower does not deposit the Amount within 60 days, the amount will be recovered from Auction of the security as given below. As the demand Notice send to the borrower/guarantor has not been served, copy of demand notice has also been affixed on the secured assets as given below. Therefore you the borrower is informed to deposit the loan amount along with future interest and recovery expenses within 60 days, otherwise under the provisions of section 13 (4) and 14 of the said Act, the AO is free to take possession of the Security as given below.

Name of the Borrower	Demand Notice Date and Amount	Description of Mortgaged property
Prakash Kanubhai Parmar, Shantaben Kanubhai Parmar (A/C NO.) 181201500732222	6 Oct 26 Rs. 555719/- 5 Oct 26	Flat No -03, Block No. L-3, Ground Floor, Om Shantinagar -2, Mouje- Vatva, Ta- Vatva, Dist- Ahmedababd, Gujarat 380051 **Admeasuring 500 Sq.Fts (Carpet Area) & 831 Sq. Ft. Open Plot Area**
Jashiben Ramanbhai Vankar, Dasharathkumar Ramanbhai Vankar, Late Mr. Ramanbhai Shamalbhai Vankar Now Deceased Through His Legal Heirs Jashiben Ramanbhai Vankar, Dashrathkumar Ramanbhai Vankar (A/C NO.) 221211502705696	6 Oct 26 Rs. 239142/- 5 Oct 26	Plot No. 74, Gambhirpura, Tal. Idar, Dist. Sabarkantha, Gujarat 383430 **Admeasuring 200.00 Sq.Mtrs**
Late Mr. Indariya Hemubhai Merubhai Now Deceased Through His Legal Heirs Indariya Jiluben Hemubhai, Indariya Baldevbhai Hemubhai, Indariya Jiluben Hemubhai, Indariya Baldevbhai Hemubhai (A/C NO.) 231204203374795	6 Oct 26 Rs. 145775/- 5 Oct 26	Property No.1134, Vastadi, Tal. Wadhwan, Dist. Surendranagar, Gujarat 363410 **Admeasuring 26.67 Sq.Mts**

Place : Gujarat **Date : 10.10.2026** **Authorised Officer Aavas Financiers Limited**

LIC HFL — LIC HOUSING FINANCE LTD

LIC Housing Finance Limited
Ahmedabad Back Office: Shop No. 207-210, Span Trade Center, II Floor, Paldi, Ahmedabad - 380006, Gujarat

POSSESSION NOTICE (For immovable property)

WHEREAS, The undersigned being the Authorized Officer of LIC Housing Finance Ltd. (LICHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrower(s) Guarantors(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower (s) and Guarantor(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrower's attention is invited to provisions of Sub-Section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower(s)in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of LIC Housing Finance Ltd. (LICHFL) for an amount as mentioned herein under with interest thereon.

Sr. No	Name of Borrower/s & Loan A/c No.	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1	**Mrs. Lataben M. Pillai (Borrower), Mr. Mohankumar Gopalan Pillai (Co-Borrower) Loan Account No.: 611200003821**	All that part and parcel of the property consisting of Flat No. B/403, Fourth Floor, Block No. B, Tankar Residency - 4, Survey No. 1056, T.P. Scheme No. 87, F.P. No. 33/2, Near Sadbhavna Police Chowky, Behind Ambuja Residency, Moje - Vatva, Dist. - Ahmedabad - 382445.	**10.07.2026 Rs. 14,20,156.90**	**06.10.2026**
2	**Mr. Kamlesh N Parmar (Borrower) Loan Account No.: 612600000237**	All that part and parcel of the property consisting of Flat No. 18, 4th Floor, Omkar Complex, SR No. 150, TPS No. 9, FP No. 39/B, Sukhram Nagarwater Tank, Opp. Shri Ram Vastra Bhandar, Village : Rajpur-Hirpur, Taluka / District : Ahmedabad, Gujarat - 380021	**26.05.2026 Rs. 35,13,458.26**	**08.10.2026**

Date : 10.10.2026
Place : Gujarat

Sd/- Authorized Officer
LIC Housing Finance Limited

बैंक ऑफ बड़ौदा Bank of Baroda

Unjha Branch: Near APMC, Station Road, Unjha-384170, Distt. Mahesana. **Ph.No. (02767) 253784, Fax (02767)253790 E-Mail: unjha@bankofbaroda.com**

SALE NOTICE FOR SALE OF IMMOVABLE AND MOVABLE PROPERTIES
[Under Rule 6(2) and 8(6) of Security Interest (Enforcement) Rules, 2002]

E-auction sale notice for sale of movable/immovable assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 6(2) and 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged/hypothecated to Bank of Baroda, the Secured Creditor, the **Physical Possession** of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is" basis on 28.10.2026** for recovery of below mentioned account/s. The details of Borrower/s/Guarantor/s/Secured Asset/s/Dues/Reserve Price/e-Auction date & Time, EMD and Bid Increase Amount are mentioned below –

Sr. No./ Lot No.	Name & address of Borrower/s / Guarantor/ Mortgagors	Description of Properties	Total dues	Reserve Price EMD & Bid Increase Amount	Property Inspection date & Time.
1	**M/s. L G TRADERS** **Registered Add:** Kartik Society, Near Kalyan Society, Unjha - 384170 **Mr. Ashish Jugalkishor Grower (Proprietor /Guarantor/ Mortgagor) Address:** Satyam Arcade, Shop No. SF-10, 2nd Floor, Satyam Arcade, Unjha -Patan Road, Unjha - 384170 & 5, Yamunanagar Society, Visnagar Road, Unjha-384170 **Mr. Patel Narendrakumar Amrutlal, (Guarantor/ Mortgagor) Address:**Suryanagar, Behind G.L High School, Unjha -384170 **Mr. Mahendrakumar Gangaramdas Patel, (Guarantor/ Mortgagor) Address:**32, Avi Bunglows, highway Road, Unjha-384170 **Mr. Jigeneshkumar Ranchhoddas, Guarantor/ Mortgagors) Address: 1**,Vinayak Bunglows, Behind Shivshakti Society Visnagar Road, Distt.Unjha-384170 **Mr. Nitinkumar Chemchandbhai Patel (Guarantor & Mortgagor) Address:**7,Uma bunglows,Mt Maktupur,Azad chowk , Unjha-384170	All the piece and parcel of immovable property being Residential building situated at R.S.No.1792/P, TPS No.2, final plot no 51, Plot no-5 and 6, Municipality census no-8/9/87 YamunaNagar Society, North side of Visnagar, Unjha Visnagar Road, Unjha, Taluka- Unjha, Dist-Mehsana, admeasuring Area 235.21.50 Mtrs, in the name of **Mr. Grover Ashish Jugalkishore (Proprietor).** Bounded as under: **East:** Adjoining back side R.SNo-1791, **West :** Front side 20' wide Internal Road, **North :** Common Plot, **South :** Adjoining Plot No.4	**Total dues Rs. 2,45,23,191.80/- (Rupees Two Crore Forty Five Lakhs Twenty Three Thousand One Hundred Ninety One and Eighty paise) as on 13.12.2023** and interest thereon at the contractual rate plus cost, charges and expenses till date of payment	**Reserve Price: Rs. 48,62,000.00/- EMD: Rs. 4,86,200.00/- Bid Increase: Rs.25,000.00/-**	**Property inspection Date: 27.10.2026 Time : 11.00 AM to 02.00 PM**

E-Auction Date : 28.10.2026 and E-Auction Time: 02:00 PM to 06:00 PM (unlimited extension of 10 minutes) Status of Possession (Constructive /Physical) : Physical

For detailed terms and conditions of sale, please refer/visit to the website link **https://www.bankofbaroda.bank.in/e-auction** and online auction portal Baanknet.com. Also, prospective bidders may contact the Authorised Officer **Mr Dhiraj Kumar, Chief Manager on Mobile no.8980039869. (GST/TDS as per Government Rules applicable shall be payable by purchaser on sale of Movable/Immovable Assets)**

AS PER SARFAESI ACT, STATUTORY -15- DAYS SALE NOTICE TO THE BORROWER / GUARANTOR / MORTGAGOR

The above mentioned borrower /s is/ are hereby noticed to pay the sum as mentioned in section 13(2) Notice in full before the date of auction, failing which property will be auctioned / sold and balance dues if any will be recovered with Interest and cost from borrowers/ guarantors /mortgagor.

Date : 09.10.2026 | Place : UNJHA, MAHESANA. **Sd/- Authorized Officer, BANK OF BARODA**

---

pnb **पंजाब नैशनल बैंक punjab national bank**
ARMB Rajkot, 2nd floor, JP Sapphire Building, Race Course road, Rajkot, Gujarat - 360001, Phone - 9781333069, Email - cs8304@pnb.bank.in

PUBLIC E-AUCTION NOTICE FOR SALE OF IMMOVABLE PROPERTIES ON 17.11.2026

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described Immovable property mortgaged/charged to the Secured Creditor, the constructive / physical / symbolic possession of which has been taken by the Authorized Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Date of E-Auction : 17.11.2026 • LAST DATE OF SUBMISSION OF EMD AND BID DOCUMENTS : 17.11.2026 up to 3.30 PM
Date & Time of Inspection : Date : 11.11.2026 (Between 11 am to 5 pm)

Lot No.	NAME OF BRANCH / NAME OF ACCOUNT / NAME & ADDRESS OF THE BORROWER/ GUARANTORS ACCOUNT	DETAIL OF IMMOVABLE PROPERTIES MORTGAGED / OWNER'S NAME (MORTGAGERS OF PROPERT(IES))	(E) DATE OF DEMAND NOTICE U/S 13 (2) OF SARFAESI ACT 2002 (F.1) O/S AMOUNT AS ON DATE OF 13 (2) NOTICE (F.2) O/S AMOUNT AS ON GIVEN DATE (G) POSSESSION DATE U/S 13 (4) OF SARFAESI ACT 2002 (H) NATURE OF POSSESSION	A) RESERVE PRICE IN RS. B) EMD IN RS C) BID INCREASE AMOUNT IN RS.	DATE / TIME OF E-AUCTION
01	MORBI LALPAR (224410) M/S REAL CERAMIC PRIVATE LIMITED (PRIVATE LIMITED FIRM) THROUGH IT'S DIRECTORS/GUARANTORS MR. BHAVIN VALLABHBHAI KANSAGARA (DIRECTOR & GUARANTOR), PRITESH VALLABHBHAI HIRANI (DIRECTOR & GUARANTOR), JASAN BHOVANBHAI HIRANI (DIRECTOR & GUARANTOR), HETAL KUMAR GOKALBHAI KORADIYA (GUARANTOR), PRABHUDAS HIRJIBHAI HIRANI (GUARANTOR), DHIRAJLAL GOVINDBHAI HIRANI (GUARANTOR)	ALL THE PIECES AND PARCELS OF FACTORY LAND & BUILDING (BUILT UP AREA SQ.MTS. 14372-80), STANDING ON NON-AGRICULTURE LAND, TOTALLY ADMEASURING SQ. MTS. 30351-00 OF S. NO. 25, SITUATED AT VILLAGE MAHENDRANAGAR, TALUKA MORBI, (PIN CODE : 363642), DIST. MORBI AND WHICH IS BOUNDED AS FOLLOWS : ON OR TOWARDS EAST : BOUNDARY OF VILLAGE GHNUNTU, ON OR TOWARDS WEST : LAND OF S. NO. 26 & S. NO. 27, ON OR TOWARDS NORTH : LAND OF S. NO. 27P & BOUNDARY OF VILLAGE GHUTU, ON OR TOWARDS SOUTH : KALINDRI RIVER OWNED BY M/S. REAL CERAMIC PRIVATE LIMITED **THE SALE OF THE SCHEDULED PROPERTY WAS MADE FREE FROM ALL ENCUMBRANCES: NOT KNOWN** **TENANCY CLAIMS : NO**	(E) 27.04.2026 (F.1) RS. 13,13,69,113.66/- PLUS FURTHER INTEREST (F.2) RS. 12,78,48,319.06/- AS ON 30.09.2026 (G) 20.07.2026 (H) SYMBOLIC	(A) Rs. 10,52,61,000/- (B) Rs. 1,05,26,100/- (C) Rs. 1,00,000/-	DATE : 17.11.2026 TIME : 11:00 AM TO 04:00 PM

AUTHORISED OFFICER CONTACT NO/DETAILS OF THE ENCUMBRANCE ES KNOWN TO THE SECURED CREDITORS : R. D. KURCHA - MO. 97813 33069

TERMS AND CONDITION OF E-AUCTION SALE :-
1. The sale shall be subject to the Terms & conditions prescribed in the Security interest (Enforcement) Rules, 2002
For detailed term and conditions of the sale, please refer https://baanknet.com & www.pnbindia.in

Date : 09.10.2026, Place : ARMB, Rajkot **Punjab National Bank, Authorized Officer & Secured Creditor**

STATUTORY 30 DAYS SALE NOTICE UNDER Rule 8 (6) OF THE SARFAESI ACT, 2002

The Borrower/Guarantor/Mortgagor/ Owner Name is hereby notified to pay the demand amount as mentioned above along with interest and cost till the date of payment on or before the last date of submission of the bid i.e. 17.11.2026 up to 3.30 PM failing which the property will be sold as per the above sale notice.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SHARANAM INFRAPROJECT AND TRADING LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	SHARANAM INFRAPROJECT AND TRADING LIMITED
2.	Date of incorporation of corporate debtor	05/02/1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L45201GJ1992PLC093662
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop-412, 4th Floor, Dev Arcade, Naranpura Rly. Crossing Road Navinpark Society, Naranpura, Ahmedabad, Gujarat, India, 380013
6.	Insolvency commencement date in respect of corporate debtor	07/10/2026(Order Uploaded on NCLT Website on 8/10/2026)
7.	Estimated date of closure of insolvency resolution process	05/04/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Amrish Navinchandra Gandhi IBBI Reg. No.: IBBI/IPA-002/IP-N00670/ 2018-2019/12036
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 504, Shivalik Abaise, Opp. Shell Petrol Pump, Nr. Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat-380015. Email Id : amrishgandhi72@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 504, Shivalik Abaise, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat-380015. **Process Email Id**: cirp.sharanaminfra@gmail.com
11.	Last date for submission of claims	**21-10-2026** (14 days from the receipt of the order dated **07/10/2026**)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es)	Not applicable, as per information available with Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in cirp.sharanaminfra@gmail.com (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the SHARANAM INFRAPROJECT AND TRADING LIMITED on 7/10/2026 (Order uploaded on NCLT website on 08/10/2026)..

The creditors of SHARANAM INFRAPROJECT AND TRADING LIMITED are hereby called upon to submit their claims with proof on or before 21-10-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Amrish Navinchandra Gandhi
Interim Resolution Professional
SHARANAM INFRAPROJECT AND TRADING LIMITED
IBBI Reg. No: IBBI/IPA-002/IP-N00670/2018-2019/12036
Validity of AFA: 31-12-2026
Email for Correspondence - cirp.sharanaminfra@gmail.com

Date: 10-10-2026
Place: Ahmedabad

એન્કોર એસેટ રિકન્ટ્રક્શન કંપની પ્રાઇવેટ લીમીટેડ (એન્કોર એઆરસી)

earc

પાંચમો માળ, પ્લોટ નં. ૧૩૭, સેક્ટર-૪૪, ગુરુગ્રામ-૧૨૨૦૦૨, હરિયાણા

(પરિશિષ્ટ-૪-એ) (જુઓ નિયમ ૮(૬) સાથે વંચાતા ૯(૧) ની જોગવાઈઓ)

સ્થાવર મિલકતોના વેચાણ માટે ઈ-હરાજી વેચાણની જાહેર નોટીસ

સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ (નિયમો) ના નિયમ ૮(૬) અને નિયમ ૯(૧) ની જોગવાઇઓ સાથે વંચાતા સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ સ્થાવર મિલકતોના વેચાણ માટેની ઈ-હરાજી વેચાણ નોટીસ

આથી ખાસ કરીને દેવાદાર(રો) અને જામીનદારો અને જાહેર જનતાને નોટીસ આપવામાં આવે છે કે લોન એકાઉન્ટોમાં બાકી રકમોને સિક્યોર કરવા માટે આઈડીએક્સી ફર્સ્ટ બેંક લીમીટેડ (આઈડીએક્સી) બેંકની ગીરો/ચાર્જ કારયેલ છે. એન્કોર એસેટ રીકન્ટ્રક્શન કંપની પ્રાઇવેટ લીમીટેડ, ઇએઆરસી- ઈઓટી- ૦૦૧-ટ્રસ્ટ ના ટ્રસ્ટી તરીકે તેની ક્ષમતામા કાર્યરત (સિક્યોર્ડ લેણદાર) ને સોંપાઈ ત્યારથી, તેનો ભૌતિક કબજો સિક્યોર્ડ લેણદારના અધિકૃત અધિકારી પાસે છે, "જેનું જ્યાં છે" "જે છે" અને "જેમ છે" ના ધોરણે **૨૯.૧૦.૨૦૨૬** ના રોજ **શ્રી મુકેશભાઈ રાણા (દેવાદાર) અને (૧) નયના મુકેશભાઈ રાણા** (અહીંપછી એક સાથે સહ-અરજદારો/જામીનદારો તરીકે દર્શાવેલ છે) પાસેથી બાકી રકમ **રૂા. ૩૨,૯૭,૦૦૭.૨૯/- (રૂપિયા બત્રીસ લાખ સત્તાણું હજાર સાત અને ઓગણત્રીસ પૈસા પુરા) ૦૩.૦૯.૨૦૨૬ મુજબ** અને વસુલાત સુધી કરારના દરે ચડત વ્યાજ અને વસુલાત/છુટકારાની પતાવટ પછી અન્ય કોસ્ટ, ચાર્જિસ વગેરે, જો કોઈ હોયતો ની વસુલાત માટે વેચવામાં આવશે.

મિલકતની વિગત, સિક્યોર્ડ એસેટની રીઝર્વ કિંમત (આરપી) અને અર્નેસ્ટ મની ડિપોઝીટ (ઈએમડી) નીચે મુજબ છે:

મિલકતની વિગત	રીઝર્વ કિંમત (રૂા.)	(ઈએમડી) (રૂા.માં)	ઈ-હરાજીની તારીખ	બીડ જમા કરવાની છેલ્લી તારીખ અને સમય
ફ્લેટ નં. ડી-૩૦૮, ક્ષેત્રફળ ૯૭.૮૩ ચો. ફુટ (બિલ્ડ અપ એરિયા) તેમજ જમીનનો ન વહેંચાયેલ પ્રપોશનેટ હિસ્સો, ગ્રાઉન્ડ ફ્લોર, બિલ્ડીંગ ડી, ચોથો માળ, માર્ક પોઇન્ટ, ડેવલોપેડ જમીન, રાજ્ય-ગુજરાત, જિલ્લો-સુરત, પેટા જિલ્લો અને તાલુકો-ચૌર્યાસી, મોજે-ડિંડોલી, રેવન્યુ સર્વે નં. ૧૨૮/૧, બ્લોક નં. ૨૦૪, ટીપી સ્કીમ નં. ૬૯ (ગોડાદરા ડિંડોલી), ફાઇનલ પ્લોટ નં. ૧૭૩, એનએ. જમીન પૈકી ખાતેની મિલકતના તમામ ભાગ અને હિસ્સા. ચતુ:સીમા : પુર્વ : પેલેસ, પશ્ચિમ ગર્વમેન્ડ રોડ, ઉત્તર : ડી-૩૦૭, દક્ષિણ : ડી-૩૧૦	5,50,000/-	55,000/-	૨૯.૧૦.૨૦૨૬ ના રોજ બપોરે ૧૨.૦૦ થી ૦૧.૦૦ વાગ્યા સુધી	૨૮.૧૦.૨૦૨૬ ના રોજ સાંજે ૬.૦૦ વાગ્યા સુધી

ઈ-હરાજીની તારીખે જાહેર રજા ઘોષીત કરવામાં આવે તો, તારીખ આપ મેળે તેના આગામી દિવસે લંબાવાશે.

વિગતવાર શરતો અને નિયમો માટે સિક્યોર્ડ લેણદારની વેબસાઇટ એટલે કે http://www.encorearc.com માં આપેલ લિંક જોવા વિનંતી છે. કોઇપણ સ્પષ્ટતા/માહિતી માટે, ઇચ્છુક વ્યક્તિઓ સિક્યોર્ડ લેણદારના અધિકૃત અધિકારીનો મોબાઇલ નં. **૯૭૬૯૬૯૩૦૬૫ /૦૧૨૪ ૪૫૭૨૦૦** ઉપર અથવા ઇમેઇલ **virendra.ghanwat@encorearc.com/ getintouch@encorearc.com** ઉપર સંપર્ક કરી શકે છે. **સહી/-**

(વિરેન્દ્ર ઘનવત) અધિકૃત અધિકારી

તારીખ: ૦૯.૧૦.૨૦૨૬ **એન્કોર એસેટ રીકન્ટ્રક્શન કંપની પ્રાઈવેટ લીમીટેડ**

સ્થળ: ઈન્દોર **(ઈએઆરસી-ઈઓટી-૦૦૧-ટ્રસ્ટના ટ્રસ્ટી તરીકે તેની ક્ષમતામાં કાર્યરત)**

બજાજ ફાયનાન્સ લીમીટેડ

BAJAJ FINANCE

રજીસ્ટર્ડ ઓફીસ : પુણે -અહેમદનગર રોડ પડખે, વિમાન નગર, પુણે-૪૧૧૦૧૪, **શાખા ઓફીસ :** બજાજ ફાયનાન્સ લીમીટેડ, ૧ ચી ચોથો માળ, ટચસ્ટોન રિયલન્ટી બરોડા પીપલ કો. ઓપરેટિવ હાઉસિંગ સોસાયટી સામે, સ્પેન્સર એસ મોલ પાસે ગેંડા સર્કલ, વડોદરા-૩૯૦૦૦૭

કબજા નોટીસ (સ્થાવર મિલકત માટે)

(સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ નો નિયમ ૮ (૧) સાથે વંચાતા (પરિશિષ્ટ ૪) મુજબ)

જત જણાવવાનું કે **બજાજ ફાયનાન્સ લીમીટેડ (બીએફએલ)** ના નીચે સહી કરનાર અધિકૃત અધિકારીએ સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ હેઠળ અને સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૩ સાથે વંચાતી કલમ ૧૩(૧૨) હેઠળ મળેલ સત્તાનો ઉપયોગ કરીને રજીસ્ટર્ડ પોસ્ટ દ્વારા માંગણા (નોટીસ) જારી કરીને અહીં નીચે જણાવેલ દેવાદાર(રો)/સહ-દેવાદારોને જણાવેલ એક્ટની કલમ ૧૩(૨) હેઠળની નોટીસમાં જણાવેલ રકમ આ નોટીસ મળ્યાની તારીખથી ૬૦ દિવસની અંદર ચુકવવા જણાવ્યું હતું.

દેવાદારો/ગીરવેદારો/જામીનદારો જણાવેલ રકમની પરત ચુકવણી કરવામાં નિષ્ફળ ગયા હોવાથી દેવાદારો/ગીરવેદારો/જામીનદારો અને જાહેર જનાતને આથી જાણ કરવામાં આવે છે કે નીચે સહી કરનારે સિક્યોરીટી ઇન્ટરેસ્ટ (એન્ફોર્સમેન્ટ) નિયમો, ૨૦૦૨ ના નિયમ ૮ સાથે વંચાતી કલમ ૧૩(૪) હેઠળ તેમને પ્રાપ્ત સત્તાનો ઉપયોગ કરીને અહીં નીચે દર્શાવેલ મિલકતનો સાંકેતિક કબજો લઈ લીધો છે.ખાસ કરીને દેવાદારો અને જાહેર જનાતને આથી જણાવેલ મિલકતો સાથે કોઈ સોદો ન કરવા સાવધ કરવામાં આવે છે અને મિલકત સાથેનો કોઈપણ સોદો બજાજ ફાયનાન્સ લીમીટેડની અહીં નીચે જણાવેલ રકમ અને કરારના દરે વ્યાજના ચાર્જને આધિન રહેશે. સિક્યોર્ડ મિલકતો પરત ચુકવવા માટે ઉપલબ્ધ સમયના સંબંધમાં એક્ટની કલમ ૧૩ની પેટા કલમ (૮) ની જોગવાઈઓ પ્રત્યે દેવાદારોનું ધ્યાન દોરવામાં આવે છે.

લોન એકાઉન્ટ નંબર / દેવાદાર(રો)/ગીરવેદાર/ જામીનદાર(રો) નું નામ અને સરનામું	સિક્યોર્ડ સ્થાવર મિલકતની વિગત	નોટીની તારીખ અને રકમ સાંકેતિક કબજાની તારીખ
લોન એગ્રીમેન્ટ નંબર સંદર્ભ: SPPI/P413PHF7393839 09.10.2026 **૧. અંબિકા સ્ટીલ ઇક્વિપમેન્ટ્સ તેના પ્રોપરાયટર રાજેન્દ્રકુમાર કે પંચાલ મારફત** સરનામું: પહેલો માળ, ૯૧૦૧ એ, જીઆઈડીસી, મકરપુરા, વડોદરા, ગુજરાત ૩૯૦૦૧૦, સંપર્ક ૭૦૧૬૫૧૪૪૬૨, ઈમેઈલ આઈડી: rkp910@gmail.com ,અહીંપણ: રેવન્યુ સર્વે નં. ૧૪૯/પૈકી અને ૧૫૦/પૈકી, પ્લોટનં. ૯૧૦/૧, મકરપુરા, ઇન્ડસ્ટ્રીયલ એસ્ટેટ, જી.આઈ.ડી.સી., સન ફાર્મા એડવાન્સ્ડ રીસર્ચ કંપની પાસે, પ્રતાપ નગર-મકરપુરા રોડ, મકરપુરા, તાલુકો વડોદરા, જિલ્લો વડોદરા, ગુજરાત-૩૯૦૦૧૦. ૨. અંબિકા સ્ટીલ એન્ટરપ્રાઇઝ તેના ભાગીદારો મારફત ૧. રાજેન્દ્રકુમાર કે પંચાલ, ૨. રતિલાલ કાંતિભાઈ પંચાલ સરનામું: શેડનં. ૯૧૦ ૧ જીઆઈડીસી મકરપુરા રોડ, વડોદરા, ગુજરાત-૩૯૦૦૧૦, સપંર્ક: ૯૫૮૬૮ ૭૭૦૦૬ ઈમેઈલ આઈડી: rkp910@gmail.com ૩. રતિલાલ કાંતિભાઈ પંચાલ સરનામું- ૨૦૫, શ્રી બાલાજીએપાર્ટમેન્ટ, તુલસીધામ ચાર રસ્તા પાસે, માંજલપુર, વડોદરા, ગુજરાત ૩૯૦૦૧૧, સંપર્ક: ૯૫૮૬૮ ૭૭૦૦૬, ઈમેઈલ આઈડી: rkp910@gmail.com ૪. રક્ષા રાજેન્દ્રકુમાર પંચાલ સરનામું: ૩૫૬, સનસીટી પેરેડાઈઝ, વિશ્વામિત્રી સ્ટેશન પાછળ, માંજલપુર, વડોદરા, ગુજરાત-૩૯૦૦૧૧, સંપર્ક: ૯૬૮૬૮ ૭૭૦૦૬, ઈમેઈલ આઈડી: rkp910@gmail.com ૫. રાજેન્દ્રકુમાર કે પંચાલ સરનામું: ૩૫૬, સનસીટી પેરેડાઈઝ, વિશ્વામિત્રી સ્ટેશન પાછળ, માંજલપુર, વડોદરા, ગુજરાત-૩૯૦૦૧૧, સંપર્ક: ૯૬૮૬૮ ૭૭૦૦૬, ઈમેઈલ આઈડી: rkp910@gmail.com	રેવન્યુ સર્વે નં. ૧૪૯/પૈકી અને ૧૫૦/પૈકી, પ્લોટ નં. ૯૧૦/૧, મકરપુરા ઇન્ડસ્ટ્રીયલ એસ્ટેટ, જી.આઈ.ડી.સી. સન ફાર્મા એડવાન્ડ્સ રીસર્ચ કંપની પાસે, પ્રતાપ નગર-મકરપુરા રોડ, મકરપુરા, તાલુકો વડોદરા, જિલ્લો વડોદરા, ગુજરાત ૩૯૦૦૧૦ ખાતેની મિલકત તેમજ કોમન એરિયામાં ન વહેચાયેલ હિસ્સો ધરાવતી મિલકતના તમામ ભાગ અને હિસ્સા (એરિયા ક્ષેત્રફળ ૧૫૭૪૪ ચો.ફુટ), ચતુ:સીમા: પુર્વ: પ્લોટનં. ૯૧૦/૨, પશ્ચિમ: ૯૦૯/૭, ઉત્તર: ૧૬ મીટર પહોળો રોડ, દક્ષિણ: પ્લોટ નં. ૯૧૧.	૧૬.૦૬.૨૦૨૬ રૂા. ૮૪૫૮૪૨૦.૩૬/- ૦૯.૧૦.૨૦૨૬ ૦૨:૦૦ પીએમથી ૦૩:૦૦ પીએમ

સ્થળ : વડોદરા તારીખ : ૦૯-૧૦-૨૦૨૬ **સહી/- અધિકૃત અધિકારી, બજાજ ફાયનાન્સ લીમીટેડ**

AUTHUM — ઔથમ ઇન્વેસ્ટમેન્ટ એન્ડ ઇન્ફ્રાસ્ટ્રક્ચર લીમીટેડ

રજીસ્ટર્ડ ઓફીસ : ૭૦૭, રાહેજા સેન્ટર, ફ્રી પ્રેસ જનરલ રોડ, નરિમન પોઇન્ટ, મુંબઇ-૪૦૦૦૨૧, ફોન : (૦૨૨) ૬૭૪૭ ૨૧૧૭ ફેક્સ : (૦૨૨) ૬૭૪૭ ૨૧૧૮ ઇમેઇલ : info@authum.com

(પરિશિષ્ટ-૪-એ) (જુઓ નિયમ ૮(૬) ની જોગવાઈઓ) ઈ-હરાજી સહ વેચાણની જાહેર નોટીસ (પરિશિષ્ટ-૪-એ) (નિયમ ૮(૬))

સ્ટ્રેસ્ટ એસેટોના રીઝોલ્યુશન માટે પ્રુડેન્શીયલ ફ્રેમવર્ક અંગે આરબીઆઇઆઈ સરક્યુલર નં. આરબીઆઈ/૨૦૧૮-૧૯/૨૦૩, ડીબીઆર.નં. બીપી.બીસી.૪૫/૨૧.૦૪.૦૪૮/૨૦૧૮-૧૯ તારીખ ૭ જુન, ૨૦૨૧૦૯ અનુસાર તેના લેન્ડરો દ્વારા રીલાયન્સ હોમ ફાયનાન્સ લીમીટેડ (આરએચએફએલ) ના મંજુર કરાયેલ ઠરાવ પ્લાન અન્વયે, માનનીય સુપ્રિમ કોર્ટ ઓફ ઇન્ડિયાના આદેશ તારીખ ૩ માર્ચ, ૨૦૨૩ અને ૨૫ માર્ચ, ૨૦૨૩ ના રોજ શેરહોલ્ડરો દ્વારા મંજુર કરાયેલ ખાસ ઠરાવ અન્વયે, આરએચએફએલે રીલાયન્સ કોમર્સિયલ ફાયનાન્સ લીમીટેડ (અહી પછી આરસીએફએલ તરીકે દર્શાવેલ છે) ને ચાલુ પેઢી તરીકે સ્લમ્પ વેચાણના માર્ગે તેના વ્યવસાયના ટ્રાન્સફર માટે કરાર કર્યો છે અને આથી દેવાદારના લોન એકાઉન્ટોને સંબંધિત તમામ હકો અને લાયબીલીટીઝ આરસીએફએલને ટ્રાન્સફર કરાયા છે. (એનસીએલટી આદેશ તારીખ ૧૦.૦૫.૨૦૨૪ દ્વારા રીલાયન્સ કોમર્સિયલ ફાયનાન્સ લીમીટેડ (આરસીએફએલ) માંથી એઆઇઆઇએલમાં લેન્ડિગ વ્યવસાયના ડિર્મર્જ અન્વયે) જે તેની કોર્પોરેટ ઓફીસ **ધ રૂબી ૧૧મો માળ, ઉત્તર-પશ્ચિમ વિંગ, પ્લોટ નં. ૨૯, સેનાપતિ બાપટ માર્ગ દાદર (પશ્ચિમ), મુંબઈ- ૪૦૦૦૨૮. (મહારાષ્ટ્ર) અને શાખા ઓફીસ:** વર્ક ઈઝી કો વર્કિંગ સ્પેશ, સી/ઓ ઔથમ ઇન્વેસ્ટમેન્ટ અને ઇન્ફ્રાસ્ટ્રક્ચર લીમીટેડ, બીજો માળ, કોસ રોડ, જ્યુસ હોટેલ ઉપર, આર. પી. જે હોટેલ પાસે, કાલાવાડ રોડ, રાજકોટ- ૩૬૦૦૦૫ (ગુજરાત) ખાતે ધરાવે છે ને ગીરો કરાયેલ સ્થાવર મિલકતોનું સિક્યોરીટાઇઝેશન અને રીકન્સ્ટ્રક્શન ઓફ ફાયનાન્સિયલ એસેટ્સ અને એન્ફોર્સમેન્ટ ઓફ સિક્યોરીટી ઇન્ટરેસ્ટ એક્ટ, ૨૦૦૨ (અહીં પછી એક્ટ) હેઠળ વેચાણ. આથી ઔથમ ઇન્વેસ્ટમેન્ટ અને ઇન્ફ્રાસ્ટ્રક્ચર લીમીટેડના અધિકૃત અધિકારી(એઓ)એ નીચેના લોન એકાઉન્ટો/પ્રોસ્પેક્ટ નંબરોમાં એક્ટની કલમ ૧૩(૨) હેઠળ જારી કરાયેલ નોટીસ અન્વયે નીચેની મિલકત/તોનો કબજો ઔથમ ઇન્વેસ્ટમેન્ટ અને ઇન્ફ્રાસ્ટ્રક્ચર લીમીટેડની બાકી રકમની વસુલાત માટે "જ્યાં છે", "જે છે" અને "જેમ છે" ના ધોરણે તેના વેચાણના હક સાથે લઈ લીધો છે. વેચાણ નીચે સહી કરનાર દ્વારા વેબસાઈટ **www.bankeauctions.com** પર પુરા પડાયેલ ઈ-હરાજી પ્લેટફોર્મ મારફત કરવામાં આવશે.

દેવાદાર(રો)/ સહ-દેવાદાર(રો)/ જામીનદાર(રો)	માંગણાં નોટીસની તારીખ અને રકમ	ભૌતિક કબજાની તારીખ	રિઝર્વ કિંમત/ અર્નેસ્ટ મની ડિપોઝીટ
(લોન એકાઉન્ટ નં. RHLPRAJ000037046) શાખા : રાજકોટ ૧) આશિષ મંગત ગુપ્તા ૨) સારિકા આશિષ ગુપ્તા	**૩૧-૦૮-૨૦૨૧ અને રૂા. ૨૧૧૪૬૯૫/- (રૂપિયા એકવીસ લાખ ચૌદ હજાર છસ્સો પંચાણું પુરા) ૨૬-૦૮-૨૦૨૧ મુજબ બીડ વૃદ્ધિની રકમ રૂા. ૧૫૦૦૦/- (રૂપિયા પંદર હજાર પુરા)**	**૧૪-૧૨-૨૦૨૫ કુલ બાકી રકમ રૂા. ૫૦૬૮૪૮૪/- (રૂપિયા પચ્યાસ લાખ અડ્સઠ હજાર ચારસો ચોર્યાશી પુરા)**	**રૂા. ૨૮૨૧૦૦૦/- (રૂપિયા અઠયાવીસ લાખ એકવીસ હજાર પુરા) અર્નેસ્ટ મની ડિપોઝીટ (ઈએમડી) રૂા. ૨૮૩૦૦૦/- (રૂપિયા બે લાખ ત્યાંશી હજાર પુરા)**
સ્થાવર / સિક્યોર્ડ મિલકતની વિગત : મુકામ ફ્લેટ નં. ૧૦૧ ૭૧-૭૮ ચો.મી. બિલ્ટ અપ એરિયા પહેલો માળ શીવમ ફ્લેટ તરીકે જાણીતી બિલ્ડીંગ સબ પ્લોટ નં. ૪ અને ૫ મુકામ ગોંડલ સીટી સર્વે વોર્ડ નં. ૨ શીટ નં. ૧૯૦ સીટી સર્વે નં. ૪૪૨૧/૧/૧ રજીસ્ટ્રેશન જીલ્લો રાજકોટ અને પેટા જીલ્લો રાજકોટ ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા			
(લોન એકાઉન્ટ નં. RHAHRAJ130065822) શાખા : રાજકોટ ૧) ગિરિશભાઈ બાબુલાલ પિઠવા અને સહ-દેવાદાર : ધર્મેશ બી પિઠવા ૨) ધર્મેશ બી પિઠવા	**૧૭-૦૪-૨૦૨૫ અને રૂા. ૫૪૦૨૪૨૬/- (રૂપિયા ચોપ્પન લાખ બે હજાર ચારસો છવ્વીસ પુરા) બીડ વૃદ્ધિની રકમ રૂા. ૧૫૦૦૦/- (રૂપિયા પંદર હજાર પુરા)**	**૨૮-૦૭-૨૦૨૫ કુલ બાકી રકમ રૂા. ૬૫૫૨૦૦૭/- (રૂપિયા પાસઠ લાખ બાવન હજાર સાત પુરા)**	**રૂા. ૩૨૧૫૦૦૦/- (રૂપિયા બત્રીસ લાખ પંદર હજાર પુરા) અર્નેસ્ટ મની ડિપોઝીટ (ઈએમડી) રૂા. ૩૨૧૫૦૦/- (રૂપિયા ત્રણ લાખ એકવીસ હજાર પાંચસો પુરા)**
સ્થાવર / સિક્યોર્ડ મિલકતની વિગત : સીટી સર્વે વોર્ડ નં. ૧૧, પેટા જિલ્લો રાજકોટ, જિલ્લો રાજકોટ, ગુજરાત ખાતેની સીટી સર્વે નં. ૨૦૪૯ અને રેવન્યુ સર્વે નં. ૨૬૨/૧, પ્લોટ નં. ૩૩-બી ની જમીનનો દક્ષિણ બાજુનો ભાગ ક્ષેત્રફળ ૫૭૫ ચો.ફુટ અને કુલ એરિયા ૪૮.૦૭૮ ચો.મી. ધરાવતી જમીનના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા :** ઉત્તર: પ્લોટ નં. ૩૩-એ, દક્ષિણ: પ્લોટ નં. ૩૩/બીની પાસેની જમીન, પુર્વ: પ્લોટ નં. ૩૩ જી એફની પાસેની જમીન, અને પશ્ચિમ: જાહેર રોડ			
(લોન એકાઉન્ટ નં. RHAHRAJ130052708) શાખા : રાજકોટ કેતન પ્રવિણચંદ્ર ગણત્રા ,સંગીતાબેન ગણાત્રા, ૨) સંગીતાબેન ગણાત્રા	**૧૭-૦૪-૨૦૨૫ અને રૂા. ૨૮૫૦૩૮૩/- (રૂપિયા અઠયાવીસ લાખ પચ્યાસ હજાર ત્રણસો ત્યાંશી પુરા) બીડ વૃદ્ધિની રકમ રૂા. ૧૫૦૦૦/- (રૂપિયા પંદર હજાર પુરા)**	**૦૮-૦૩-૨૦૨૬ કુલ બાકી રકમ રૂા. ૩૪૪૩૬૪૭/- (રૂપિયા ચોત્રીસ લાખ તેતાલીસ હજાર છસ્સો સુડ્તાલીસ પુરા)**	**રૂા. ૧૦૧૯૦૦૦/- (રૂપિયા દસ લાખ ઓગણીસ હજાર પુરા) અર્નેસ્ટ મની ડિપોઝીટ (ઈએમડી) રૂા. ૧૦૨૦૦૦/- (રૂપિયા એક લાખ બે હજાર પુરા)**
સ્થાવર / સિક્યોર્ડ મિલકતની વિગત : રાજકોટ મ્યુન્સિપલ કોર્પોરેશનની હદમાં, રેવન્યુ સર્વે નં. ૪૧૧ અને ૪૧૩, સબ પ્લોટ્સ નં. ૮૫/એ અને ૮૫/એએલ, ક્ષેત્રફળ કુલ એરિયા ૧૬૨૭.૮૫ ચો.મી., ત્રિવેણી એપાર્ટમેન્ટ બિલ્ડીંગનો ભાગ બનતી, ફ્લેટ નં. ૫૦૪, પાંચમો માળ, ડિવિઝન બીની, જમીનનો ભાગ બનતી મિલકતના તમામ ભાગ અને હિસ્સા. **ચતુ:સીમા:** ઉત્તર: ફ્લેટ નં. ૫૦૩, આ જ ડિવિઝનમાં, દક્ષિણ: અન્યની માલિકીની મિલકત પછી ખુલું કંપાઉન્ડ, પુર્વ: ૨ મીટર પહોળા રોડ પછી ખુલું કંપાઉન્ડ, પશ્ચિમ: કોમન પેસેજ, આ પેસેજમાં ખુલતો ફ્લેટનો દરવાજો, સીડીઓ અને લીફ્ટરૂમ			
(લોન એકાઉન્ટ નં. RHAHRAJ000034293) શાખા : રાજકોટ ૧) મુકેશભાઈ વસંતલાલ સંચાળા ૨) સોનલબેન મુકેશભાઈ સંચાળા	**૧૧-૦૫-૨૦૨૨ અને રૂા. ૩૧૯૯૬૫૬/- (રૂપિયા એકત્રીસ લાખ નવાણું હજાર છસ્સો છપ્પન પુરા) બીડ વૃદ્ધિની રકમ રૂા. ૧૫૦૦૦/- (રૂપિયા પંદર હજાર પુરા)**	**૧૪-૧૨-૨૦૨૫ કુલ બાકી રકમ રૂા. ૫૯૫૩૮૬૬/- (રૂપિયા ઓગણસાઠ લાખ ત્રેપ્પન હજાર આઠસો છાસઠ પુરા)**	**રૂા. ૩૧૯૨૦૦૦/- (રૂપિયા એકત્રીસ લાખ બાણું હજાર પુરા) અર્નેસ્ટ મની ડિપોઝીટ (ઈએમડી) રૂા. ૩૨૦૦૦૦/- (રૂપિયા ત્રણ લાખ વીસ હજાર પુરા)**
સ્થાવર / સિક્યોર્ડ મિલકતની વિગત : ક્ષેત્રફળ ૪૯.૨૫૫ ચો.મી સબ પ્લોટ નં. ૧૩ થી ૩૯/૧૬ મુકામ સીતારામ પાર્ક રાજકોટ ફોર્મોગ પાર્ટ રેવ્નયુ સર્વે નં. ૫૮૧ અને ૫૮/૧ (પૈકી) ૨, સીટી સર્વે વોર્ડ નં. ૧૩/૨ સીટી સર્વે નં. ૩૫૬૬/બી ટીપી સ્કીમ નં. ૧૭ ફાઈનલ પ્લોટ નં. ૨૬ ખાતેની શ્રી મુકેશભાઈ વસંતલાલ સંચાળાની માલિકીની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા, ચતુ: સીમા ઉત્તર : સબ પ્લોટ નં. ૧૩/૩૯/૯, દક્ષિણ : ૭.૫૦ મીટરનો રોડ, પૂર્વ : સબ પ્લોટ નં. ૧૩/૩૯/૧૫, અને પશ્ચિમ : સબ પ્લોટ નં. ૧૩/૩૯/૧૭.			
(લોન એકાઉન્ટ નં. RHLPRAJ000016181 & RHLPRAJ000048720) શાખા : રાજકોટ નરસીભાઇ ગોરધનભાઇ બજાણીયા અને ૧. ગોવિંદભાઇ ગોરધનભાઇ બજાણીયા, ૨. જ્યોતિબેન નરસીભાઇ બજાણીયા, ૩. કિરણબેન ગોવિંદભાઇ બજાણીયા	**૦૭-૦૫-૨૦૨૧ અને રૂા. ૧૧૭૪૮૬૮/- (રૂપિયા અગિયાર લાખ ચુંમોત્તેર હજાર આઠસો અડ્સઠ પુરા) બીડ વૃદ્ધિની રકમ રૂા. ૧૫૦૦૦/- (રૂપિયા પંદર હજાર પુરા)**	**૨૯-૧૧-૨૦૨૫ કુલ બાકી રકમ રૂા. ૩૦૦૭૧૮૦/- (રૂપિયા ત્રીસ લાખ સાત હજાર એકસો એંશી પુરા)**	**રૂા. ૯૯૫૦૦૦/- (રૂપિયા નવ લાખ પંચાણું હજાર પુરા) અર્નેસ્ટ મની ડિપોઝીટ (ઈએમડી) રૂા. ૯૯૫૦૦/- (રૂપિયા નવાણું હજાર પાંચસો પુરા)**
સ્થાવર / સિક્યોર્ડ મિલકતની વિગત : શોપ નં. ૬, ગ્રાઉન્ડ ફ્લોર, 'માતૃ સ્મૃતિ બિલ્ડીંગ' તરીકે જાણીતી બિલ્ડીંગ, કેવડાવાડી શેરી નં. ૧૭, ગુંદાવાડી શેરી નં. ૨૬, સોરઠીયાવાડી સર્કલ પાસે, રાજકોટ-૩૬૦૦૦૪, ગુજરાત, ભારત, મોટા ભાગે 'વાઘેલા હેર ડ્રેસર - શોપ નં. ૬' તરીકે જાણીતી, તેમજ તેની સાથે જોડાયેલ તેના તમામ હકો, સગવડો અને સુખાધિકારો અને જે જમીન પર આ બિલ્ડીંગ આવેલ છે તેની જમીનમાં ન વહેચાયેલ હિસ્સો.			
(લોન એકાઉન્ટ નં. RHCPRAJ000041796) શાખા : રાજકોટ નિક્કી કાંતિભાઈ પટેલ, કિંજલ જયંતિલાલ ત્રાંબડિયા, કિંજલ જયંતિલાલ ત્રાંબડિયા	**૧૭-૦૪-૨૦૨૨ અને રૂા. ૨૪૦૨૧૯૪/- (રૂપિયા ચોવીસ લાખ બે હજાર એકસો ચોરાણું પુરા) બીડ વૃદ્ધિની રકમ રૂા. ૧૫૦૦૦/- (રૂપિયા પંદર હજાર પુરા)**	**૦૭-૦૨-૨૦૨૬ કુલ બાકી રકમ રૂા. ૨૮૮૯૭૭૭/- (રૂપિયા અઠયાવીસ લાખ નેવ્યાંશી હજાર સાતસો સીત્યોત્તેર પુરા)**	**રૂા. ૧૨૯૫૦૦૦/- (રૂપિયા બાર લાખ પંચાણું હજાર પુરા) અર્નેસ્ટ મની ડિપોઝીટ (ઈએમડી) રૂા. ૧૨૯૫૦૦/- (રૂપિયા એક લાખ ઓગણત્રીસ હજાર પાંચસો પુરા)**
સ્થાવર / સિક્યોર્ડ મિલકતની વિગત : રાજકોટ સીટી, સીટી સર્વે વોર્ડ નં. ૭, ગોંડલ રોડ, સીટી સર્વે નં. ૩૪૧૭ થી ૩૪૨૮, જીમ્મી ટાવર તરીકે જાણીતી બિલ્ડીંગ પરની, ઓપીસ નં. ૪૦૭ની, બહુમાળી બિલ્ડીંગના ચોથા માળ પરની, કાર્પેટ એરિયા ૨૮૦ ચો.ફુટ (૨૬.૦૨ ચો.મી) ધરાવતી સેલડીડ મારફત તમોને વેચાયેલ જમીનના તમામ ભાગ અને હિસ્સા. **ચતુ:સમા:** ઉત્તર: ગ્રુપ ઓફીસ દક્ષિણ: અન્ય ઓફીસ, પુર્વ: પાર્કિંગ એરિયા, પશ્ચિમ: પેસેજ			
(લોન એકાઉન્ટ નં. RHAHRAJ130033546 & RHATRAJ000064496 & RHATRAJ000034339) શાખા : રાજકોટ પ્રશાંતભાઇ એમ. ભોજાણી અને આશાબેન પ્રશાંતભાઇ ભોજાણી	**૨૦-૦૭-૨૦૨૧ અને રૂા. ૧૧૪૪૩૨૦/- (રૂપિયા અગિયાર લાખ ચુંમાલીસ હજાર ત્રણસો વીસ પુરા) બીડ વૃદ્ધિની રકમ રૂા. ૧૫૦૦૦/- (રૂપિયા પંદર હજાર પુરા)**	**૦૧-૧૨-૨૦૨૫ કુલ બાકી રકમ રૂા. ૪૮૩૧૩૭૦/- (રૂપિયા અડ્તાલીસ લાખ એકત્રીસ હજાર ત્રણસો સીત્તેર પુરા)**	**રૂા. ૧૭૦૦૦૦૦/- (રૂપિયા સત્તર લાખ પુરા) અર્નેસ્ટ મની ડિપોઝીટ (ઈએમડી) રૂા. ૧૭૦૦૦૦/- (રૂપિયા એક લાખ સીત્તેર હજાર પુરા)**
સ્થાવર / સિક્યોર્ડ મિલકતની વિગત : ફ્લેટ નં. ૩, ૫૧-૧૧૫ ચો.મી., કાર્પેટ એરિયા, બીજો માળ, 'આર્શિવાદ એપાર્ટમેન્ટ' તરીકે જાણીતી બિલ્ડીંગ, જંક્શન પ્લોટ એસટી નં. ૧૬, મુકામ-રાજકોટ સિટી સર્વે વોર્ડ નં. ૧૭, સિટી સર્વે નં. ૬૦૨ (પૈકી), રજીસ્ટ્રેશન જિલ્લો-રાજકોટ અને પેટા જિલ્લો-રાજકોટ ખાતેની સ્થાવર મિલકતના તમામ ભાગ અને હિસ્સા.			
(લોન એકાઉન્ટ નં. RHAHRAJ130053303 & RHATRAJ000054970) શાખા : રાજકોટ ૧) વિશાલ અશોકકુમાર હિરાણી ૨) તૃપ્તી વિશાલ હિરાણી	**૦૬-૦૯-૨૦૨૧ અને રૂા. ૨૨૯૮૫૮/- (રૂપિયા બે લાખ ઓગણત્રીસ હજાર આઠસો અઠ્ઠાવન પુરા) બીડ વૃદ્ધિની રકમ રૂા. ૧૫૦૦૦/- (રૂપિયા પંદર હજાર પુરા)**	**૧૪-૧૨-૨૦૨૫ કુલ બાકી રકમ રૂા. ૨૨૯૪૨૮૧/- (રૂપિયા બાવીસ લાખ ચોરાણું હજાર બસ્સો એકયાંશી પુરા)**	**રૂા. ૭૭૫૦૦૦/- (રૂપિયા સાત લાખ પંચોત્તેર હજાર પુરા) અર્નેસ્ટ મની ડિપોઝીટ (ઈએમડી) રૂા. ૭૭૫૦૦/- (રૂપિયા સીત્યોત્તેર હજાર પાંચસો પુરા)**
સ્થાવર / સિક્યોર્ડ મિલકતની વિગત : ફ્લેટ નં. એ-